Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Indirect Taxes and Customs)

Notification  
No. 47 / 2020 -Customs (N.T.)  
New Delhi, the 22nd May, 2020

S.O. (E). — In exercise of the powers conferred by Sub-section (1) of section 4 and Sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby appoints officer mentioned in column (4) of the Table below to exercise the powers and discharge duties conferred or imposed on officers mentioned in column (3) of the said Table in respect of Noticee mentioned in column (1) of the Table, for purpose of adjudication of show cause notices mentioned in column No (2) therein, namely:-

<table>
<thead>
<tr>
<th>Name of the Noticee(s) and Address (M/s.)</th>
<th>Show Cause Notice Number and Date</th>
<th>Name of Adjudicating Authorities</th>
<th>Common Adjudicating Authority appointed</th>
</tr>
</thead>
<tbody>
<tr>
<td>M/s Satnam Steels, Rajkot</td>
<td>F.No. VIII/10-21/Commr/O&amp;A/2018 dated 18.01.2019</td>
<td>Joint Commissioner, Customs (Preventive), Jamnagar</td>
<td>Principal Commissioner of Customs, Mundra, 5B, Port User Building, Adani Port, Mundra, Kutch, Gujarat- 370421</td>
</tr>
</tbody>
</table>

[F. No.437/05/2019- Cus IV]

(Gaurav Singh)  
Deputy Secretary (TRU)